

BALJEET KAUR VS. CBI
FIR / RC-DAI-2020-A-0025
U/s 7-A PC Act

01.09.2020

Fresh bail application received on assignment from the office of Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Present : Sh. Anurag Jain, Ld. Counsel for the applicant.
Sh. Neetu Singh, Ld. PP for CBI.


Hearing was conducted today at 3:00 PM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Heard.

Issue notice of the application to the CBI. Ld. PP who has also joined the hearing through video conferencing accepts notice on behalf of CBI. Copies of the application and annexures have already been supplied to him. He shall file reply to the bail application on or before the next date of hearing.

The application shall be heard and disposed off on 07.09.2020.

The Ahlmad is directed to send the copy of this order to Sh. Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi as well as to Computer Incharge, RADC, New Delhi, who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/01.09.2020